

1 MCC-1103-2012
IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
BEFORE
HON'BLE SHRI JUSTICE VIVEK JAIN
ON THE 6th OF AUGUST, 2024
MISC. CIVIL CASE No. 1103 of 2012

SMT.KALABAI
Versus
UNION OF INDIA

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Appearance:

Ms. Vaaridhi Pathak, learned counsel for the applicant.
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ORDER

The present matter has been filed to prosecute the appeal as indigent person in terms of Order 44 Rule 1 CPC.

2. Upon perusal of the documents placed on record, it is evident that the claim of the petitioner has been dismissed by Railway Claims Tribunal vide award dated 25/11/2010.

3. As per office report, the Court fees payable on the memorandum of appeal is only Rs.30/-. As per the averments of the application under Order 44 Rule 1 CPC, there is no averment that the applicant is not in a position even to pay Court fees of Rs.30/-.

4. Accordingly, the application for Order 44 Rule 1 CPC is rejected.

5. In the event, the petitioner deposits the Court fees of Rs.30/- within a period of 15 days from today, Office is directed to register the appeal in appropriate head and list the same as per rules for admission. In case the aforesaid Court fees of Rs.30/- is not deposited within a period of 15 days, the file be consigned to record room.

(VIVEK JAIN)
JUDGE

RS

